GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF SCHOOL EDUCATION AND LITERACY

LOK SABHA UNSTARRED QUESTION NO. 140

ANSWERED ON 21/07/2025

Fee Hike by Educational Institutions

†140. Shri Kaushalendra Kumar:

Will the Minister of EDUCATION be pleased to state:

- (a) whether the Government proposes to lay any fixed criterion regarding fee hike by the educational institutions keeping in view the high fees being charged by the said educational institutions, if so, the details thereof;
- (b) whether the business of charging high fees by educational institutions is flourishing due to lack of quality education in Government schools/educational institutions; and
- (c) if so, the details thereof along with the concrete action proposed to be taken by the Government to check the said practice?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SHRI JAYANT CHAUDHARY)

(a) to (c): Education is a subject in the Concurrent List of the Constitution. Schools, other than those owned/funded by the Central Government, are under the jurisdiction of the respective State Governments. Therefore, matters relating to fees charged by private schools and related issues are regulated in terms of Rules and Instructions of the respective State Government concerned.

However, under the Right of Children to Free and Compulsory Education (RTE) Act, 2009, every child, of the age of six to fourteen years, has a right to free and compulsory elementary education in a neighbourhood school. Section 12(1) (c) of the RTE Act, 2009 mandates reservation in private unaided schools for children belonging to weaker sections and disadvantaged groups to the extent of at least 25% seats at entry level and provision of free and compulsory elementary education to such children till its completion. Also, Section 13 of the RTE Act, 2009 clearly prohibits the collection of any capitation fee.
